FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PERFECT INFRAENGINEERS LIMITED

1.	Name of corporate debtor	PERFECT INFRAENGINEERS LIMITED
2.	Date of incorporation of corporate debtor	16th May, 1996
3.	Authority under which corporate debtor is incorporated / registered	ROC- Mumbai, Maharashtra
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L29190MH1996PLC099583
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: R-637, TTC Industrial Area, MIDC, T.B. Road, Rabale, Navi Mumbai, Thane – 400708. Address at which the books of account are maintained: 168, Bhanusali Chambers, Sant Tukaram Road, Masjid East, Mumbai, Maharashtra, India, 400009
6.	Insolvency commencement date in respect of corporate debtor	Date of Order – 15th July 2024 Date of Receipt of Order – 16th July, 2024
7.	Estimated date of closure of insolvency resolution process	12th January, 2025 (From the date of receipt of the order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Gaurang Chhotalal Shah IBBI/IPA-002/IP-N00947/2019- 2020 /13002
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat 204 A Wing Raj Vaibhav 1 CHS Dahanukar Wadi Mahavir Nagar Kandivali West Mumbai Suburban, Maharashtra-400067 Email: fcsgaurang.shah@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1221, Maker Chamber V, Nariman Point, Mumbai - 400021. Email: cirp.pil01@gmail.com
11.	Last date for submission of claims	30th July, 2024 (From the date of Receipt of Order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of PERFECT INFRAENGINEERS LIMITED on 15th July, 2024 (Order received on 16th July 2024).

The creditors of PERFECT INFRAENGINEERS LIMITED, are hereby called upon to submit their claims with proof on or before 30th July, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19th July, 2024

Place: Mumbai

Gaurang Chhotalal Shah

Interim Resolution Professional

IBBI Reg. No.: IBBI/IPA-002/IP-N00947/2019-2020/13002

AFA: AA2/13002/02/300625/203281 Valid till 30.06.2025

केनरा बैंक Canara Bank

सिंडिकेट Syndicate

Worli Branch : Marthanda Building 84, Dr. Annie Besant Road, Worli, Mumbai - 400018. Tel. No. : (022) 2493 6323 E-mail : cb0113@canarabank.com

POSSESSION NOTICE [SECTION 13(4)]
(For Immovable Property)

Whereas: The undersigned being the Authorised Officer of the **Canara Bank, Worli Branch,** appointed under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice Dated **27.03.2024** and published in 2 Newspapers on **17.04.2024** calling upon the borrower, **M/s. Shreeram Textile Industries (Partnership Firm),** 202, Royal Apartment, Bhiwandi Road, Bangar Nagar, Kalher Bhiwandi, Thane, Maharashtra, 421302, to repay the amount mentioned in the notice, being **Rs. 74,44,967.30 (Rupees Seventy Four Lakhs Forty Four Thousand Nine Hundred Sixty Seven and Thirty Paisa only)** as on **26.03.2024** plus interest due and other cost within 60 days from the date of receipt of the said notice.

The Borrower/Guarantor having failed to repay the amount, notice is hereby given to the Borrower and the public in general, that the undersigned has taken **Possession Symbolic** of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this **15th day of July 2024.**

The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Canara Bank, Worli Branch** for an amount of **Rs. 74,44,967.30 (Rupees Seventy Four Lakhs Forty Four Thousand Nine Hundred Sixty Seven and Thirty Paisa only)** as on **26.03.2024.** The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of property bearing details:- Flat No. 202 admeasuring 620 sq. Ft. (57.62 sq. mt) built up area, 2nd Floor, in the building known as "Royal Apartment", situated on non-agricultural land bearing Survey No. 284, Hissa No. 10/2, Mouza Kalher, Taluka Bhiwandi, Dist. Thane.

Bounded as follows:- **North** : S. No. 284/10 belonging to Shri. Chatrapati Mhatre, **South** : S. No. 284/7, **East** : S. No. 284/10 belonging to shri. Chatrapati Mhatre, **West** : Land of Shri. Bhagwan Bhokre, **Name of Title Holder: Sh. Rambabu Paswan**

Date : 15.07.2024
Place : Worli

Sd/-
Authorized Officer
Canara Bank

इंडियन बैंक Indian Bank

इलाहाबाद ALLAHABAD

SANTACRUZ BRANCH : Plot No.16/D, Veer Building, Corner of Tagore & Dattatreya Road, Brahmakumari Chowk, Santa Cruz (W), Mumbai-400 054. •Ph. No. (022) 3508 2575; 3513 8059; •Fax No. (022) 2660 7477, •IFSC : IDIB000S010, •E-mail : Santacruz@indianbank.co.in, •Website : www.indianbank.in

POSSESSION NOTICE (For Immovable Property)
[Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas the undersigned being the **Authorized officer** of the **Indian Bank** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice Dated **09.05.2024** calling upon the Borrower / Guarantors / Mortgagor **M/s. K. P. Enterprises, Mr. Ramesh Madan Patel (Borrower & Mortgager), Mrs. Deviben Ramesh Patel (Mortgagor & Guarantor)** to repay the amount mentioned in the notice being ₹ **7,76,87,560.00 (OCC- ₹ 6,40,73,376.00, GECLS 1.0 – ₹ 1,36,14,184.00 (Rs. Seven Crores Seventy Six Lacs Eighty Seven Thousand Five Hundred Sixty Only)** along with the interest **within 60 days** from the date of receipt of the said notice.

The Borrower / Guarantors / Mortgagor having failed to repay the amount, notice is hereby given to the Borrower / Guarantors / Mortgagor and the **public in general** that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules, on this **16th of July of the year 2024**.

The Borrower / Guarantors / Mortgagor in particular and the **Public in General** is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Indian Bank** for an amount **₹ 7,76,87,560.00 (OCC- ₹ 6,40,73,376.00, GECLS 1.0 – ₹ 1,36,14,184.00 (Rs. Seven Crores Seventy Six Lacs Eighty Seven Thousand Five Hundred Sixty Only)** along with the interest and other charges thereon from date of demand notice.

The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

Description of Immovable Property :

1. EM Flat No. 803, 8th Floor, T-6 Wing, Sahakar Nagar Vibhag 2 Co-Op. Housing Society Ltd., Chembur (E), Nr. Tilaknagar East Railway Station, Mumbai-400 071. ▪**Boundaries :-** •**North :** Lift / Staircase; •**South :** Open; •**East :** F 7 Wing; •**West :** Flat No. 804
2. EM Flat No. 804, 8th Floor, T-6 wing, Sahakar Nagar Vibhag 2 Co-op Housing Soc. Ltd., Near Tilaknagar Railway Station, Chembur East Mumbai 400 071. ▪**Boundaries :-** •**North :** Lift / Staircase; •**South :** Open; •**East :** Flat No. 803; •**West :** L 5 Wing.
3. RM Plot No. 1, land with Hotel No. 1, Gut No. 131/Pt., Village : Malavali, Taluk : Maval, Dist. Pune. ▪**Boundaries :-** •**North :** Malavli Railway Station Parking; •**South :** Devle Road & Mumbai Pune Express way; •**East :** Private Property & Internal Road; •**West :** Niramay Clinic

Date : 16.07.2024
Place : Mumbai

sd/-
Authorized Officer
Indian Bank

PUBLIC NOTICE

Notice is hereby given to the public at large that the property described below is owned and possessed by **Suchitra Sunil Patki.** The negotiations to sale this property along with all rights and Shares issued by the Society is going on with our Clients. The Owner have assured that the said property is free from all encumbrances and she has not transferred the same by way of right, title, interest, sale, mortgage, lien, lease, gift, exchange, inheritance, possession, succession, demand of any nature or otherwise. A person who so ever, shall intimate the objection in writing to the undersigned with the supporting documents thereof within **10 days** from the date of publication of this notice in person or else any claims by anyone received thereafter will not be considered and shall be deemed to have been waived and/or abandoned. And my clients shall proceed to conclude the transaction and no claims shall be entertained thereafter.

DESCRIPTION OF THE PROPERTY

All that piece and parcel of Flat bearing **No. 15** on Second Floor in B wing known as **"Anjali Co-operative Housing Society"** admeasuring Built up area of **820 Sq. ft. i.e. 76.18 Sq. Mtrs.** along with adjoining terrace of 100 Sq. ft. i.e. 9.29 Sq. Mtrs. with all amenities, facilities, fixtures, fittings and common areas, constructed on the land bearing S. No. 54, Hissa No 12D, at **village Kothrud** Taluka Haveli, District Pune and within the limits of Pune Municipal Corporation and within the jurisdiction of Sub - Registrar, Haveli, Pune

Place: Pune, Date:16/07/2024

Adv. Dhananjay Deshmukh
A-3, Shriram Park, 3/1A/1, Kothrud,
Pune - 38 (M) 7875958240

Form No. 4A — COURT ROOM NO. 14

IN THE CITY CIVIL COURT BOMBAY AT MUMBAI
COMMERCIAL SUIT NO. 397 OF 2021
(Order V Rule 20 (1-A) of C.P.C. for Paper Publication)

Plaint lodged on: **03.10.2018** Plaint admitted on: **20.02.2019**

Under Order V, Rule 2 of the Code of Civil Procedure, 1908 r/w Sec. 16 of the Commercial Courts Act, 2015.

RULE 51, SUMMONS to answer plaint Under section 27, O. V. rr. 1,5,7 And 8 and O.VIII, r. 9, of the Code of Civil Procedure.

Canara Bank, (Erstwhile Syndicate Bank), A bank constituted, Established and Functioning under the banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, having its Head Office at: 112 JC Road, Bengaluru - 560002 and amongst other, having one of its Having Branch Office at 26-A, Syndicate Bank Building, Sir Phirozshah Mehta Road, Fort, Mumbai - 400 001 Through its Branch Manager, **Mr.__________ Age:___year, Occu. Service** ...**Plaintiff**

Versus

Santosh Kumar Singh, Age: years Occu. Business The Proprietor of Satyam Roadlines A proprietary concerned Jayambe Chawl Ccomity Behind Mafatlal Company, Pandpada, Kalwa, Thane - 400605. ...**Defendant**

To,

Defendant Name: Santosh Kumar Singh, Abovenamed Defendants.

(As per Order dated on **06.01.2024 & 20.06.2024** in presiding in Court Room No. 14, H.H.J V.D Kedar)

WHEREAS the abovenamed Plaintiff/s has/have Plaint relating to a commercial disputes in this Court against you and you are hereby summoned to file a Written Statement within 30 days of the service of the present summons and in case you fail to file the Written Statement within the said period of 30 days, you shall be allowed to file the Written Statement on such other day, as may be specified by the Court, for reasons to be recorded in writing and on payment of such costs as the Court deems fit, but which shall not be later than 120 days from the date of service of summons. On expiry of one hundred and twenty days from the date of service of summons, you shall forfeit the right to file the Written Statement and the Court shall not allow the Written Statement to be taken on record: -

THE PLAINTIFF, THEREFORE PRAY:

a. The Decree may pleased be passed by this Hon'ble Court in favour of the Plaintiff Bank by declaring the Defendants to pay the Plaintiff Bank a sum of **Rs. 5,09,673.35 (Rupees Five Lakh Nine Thousand Six Hundred Seventy Three and Thirty Five Paise only)** only against the Loan availed which include interest upto **30.09.2018** as per Particular of claim i.e. **Exh. H** Hereto with further interest thereon at the rate of 13.25 % pa from the date of filing of suit compounded with monthly rest on **Rs. 5,09,673.35 (Rupees Five Lakh Nine Thousand Six Hundred Seventy Three and Thirty Five Paise only)** till payment and/or realization of entire amount with cost of the suit.
b. For such other and further reliefs as the nature and circumstance of the case may require.
c. That the Defendant be directed and ordered to pay cost of the suit to the Plaintiff.

You are hereby summoned to appear in this Court in person, or by an Advocate and able to answer all material questions relating to suit, or who shall be accompanied by some person able to answer all such questions to answer the above named Plaintiff, and as the suit is fixed for the final disposal, you must produce all your witnesses and you are hereby required to take notice that in default of your appearance, the suit will be heard and determined in your absence; and you will bring with you any document in your possession or power containing evidence relating to the merits of the Plaintiff's case or upon which you intend to rely in support of your case and in particular for the Plaintiff/s the following documents :-

Given under my hand and the seal of this Hon'ble Court.

Dated this 24th day of June, 2024.

Sd/-
For Registrar
City Civil Court, Bombay

Seal

Mahesh Haridas Chandanshiv, Advocate High Court
Unit No. S-12-47, 2nd Floor, Haware Centurion Complex,
Plot No. 88 to 91Sector 19A, Seawoods, Nerul East, Navi Mumbai - 400706
Mob. 8879388332 **Email:** advmhchandanshiv@gmail.com

Advocate For Plaintiff/s Signature

NOTE: Next Date in this Suit is **19.08.2024** Please check the status and next/further date of this Suit on the Official web-site of the City Civil & Session Court, Gr. Bombay.

ULTIMO FABRICS PRIVATE LIMITED
Auction Sale Notice

Under Section 35(1)(f) of the Insolvency and Bankruptcy Code 2016 read with Regulation 33 of the Insolvency & Bankruptcy Board of India (Liquidation Process) Regulations 2016, Public at large is informed that E Auction of the assets of the Company as mentioned below will be held as Specified hereunder.

S.N	Asset	Location & Address	Reserve Price (Amount in Rs)	EMD Amount (Amount in Rs)
1	Commercial Offices	Office No. 1,2, 3 & 4 at 9 th Floor, Solaris Building, D-Wing, Opp L & T Gate No. 6, Saki Vihar Road, Andheri (East), Mumbai-400072	3,60,00,000	36,00,000

Date & Time of E-Auction:**17.08.2024 from 3:00 PM up to 5:00 PM**
Date & Time of Deposition EMD**: 14.08.2024 upto 6:00 PM**
Date & Time of Submission of KYC Documents: **10.08.2024 upto 6 PM**

Terms and Condition of E-Auction are as under:

1. E-Auction is being held on **"AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS"** and will be conducted "Online". The auction will be conducted through the Liquidator's approved service provider web Portal www.auctionfocus.in. This E-Auction Notice shall be read in conjunction with the complete E-Auction Document containing details of assets, e-auction bid form, declaration and undertakings, general terms and conditions of the E-Auction sale which will be made available by contacting mobile no.+91-7507779051, Email ID: liquidation.ultimofabrics@gmail.com in the working hours from Monday to Friday & on the website www.auctionfocus.in which may be updated/ amended from time to time if required.
2. The physical possession of the above Assets is with the under signed in the capacity of liquidator of the Company. The purchaser shall bear the applicable stamp duties, transfer charges and incidental & other charges, if any. GST will be applicable as per the prevailing rates.
3. The Earnest Money Deposit shall be payable through Draft in favor of "Ultimo Fabrics Private Limited" payable at Mumbai
4. To the best of our knowledge and information of the undersigned, there is no encumbrance on the assets. However, the intending bidders should make their own independent inquiries regarding the encumbrances on the Assets put for auction. The auction advertisement does not constitute and will not be deemed to constitute any commitment or representations of the undersigned. Further, the advertisement shall in no manner be deemed to be a prospectus or an offer document or a letter of offer for sale of assets of the company.

Date: 19/07/2024
Place - Nagpur

SD/-
Mrudula Cletus Brodie-
Liquidator of Ultimo Fabrics Private Limited (Under Liquidation)
IBBI/IPA-001/IP/P-01702/2019-2020/12681
Registered Address-Flat No. A-403,
Silver Estate Apartment, Manish Nagar, Nagpur-440014

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PERFECT INFRAENGINEERS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PERFECT INFRAENGINEERS LIMITED
2.	Date of incorporation of corporate debtor	16th May, 1996
3.	Authority under which corporate debtor is incorporated / registered	ROC- Mumbai, Maharashtra
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L29190MH1996PLC099583
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: R-637, TTC Industrial Area, MIDC, T.B. Road, Rabale, Navi Mumbai, Thane – 400708. Address at which the books of account are maintained: 168, Bhanusali Chambers, Sant Tukaram Road, Masjid East, Mumbai, Maharashtra, India, 400009
6.	Insolvency commencement date in respect of corporate debtor	Date of Order – 15th July 2024 Date of Receipt of Order – 16th July, 2024
7.	Estimated date of closure of insolvency resolution process	12th January, 2025 (From the date of receipt of the order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Gaurang Chhotalal Shah IBBI/IPA-002/IP-N00947/2019- 2020 /13002
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat 204 A Wing Raj Vaibhav 1 CHS Dahanukar Wadi Mahavir Nagar Kandivali West Mumbai Suburban, Maharashtra-400067 Email: fcsgaurang.shah@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1221, Maker Chamber V, Nariman Point, Mumbai - 400021. Email: cirp.pil01@gmail.com
11.	Last date for submission of claims	30th July, 2024 (From the date of Receipt of Order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of **PERFECT INFRAENGINEERS LIMITED** on **15th July, 2024 (Order received on 16th July 2024).**

The creditors of **PERFECT INFRAENGINEERS LIMITED**, are hereby called upon to submit their claims with proof on or before **30th July, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19th July 2024
Place: Mumbai

Sd/-
Gaurang Chhotalal Shah
Interim Resolution Professional
IBBI Reg. No.: IBBI/IPA-002/IP-N00947/2019-2020/13002
AFA: AA2/13002/02/300625/203281 Valid till 30.06.2025

NOTICE TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following share certificate of **COLGATE PALMOLIVE (INDIA) LIMITED** having it's Registered office at Colgate Research Centre Main Street Hiranandani Gardens, Powai, Mumbai 400076 registered in the name of of the following Shareholder/s have been lost by them.

Name of Shareholder	Folio No.	Certificate No.	Distincive Nos.	No. of Shares
PREMLATA JHANWAR SURESH CHANDRA JHANWAR	P12234	2027625	48239472-48239521	50
		2027625	111786130-111786179	50
		2027625	133155951-133155960	10
		2063167	138512427-138512536	110

Place: Mumbai
Date: 19/07/2024

Name of Applicant : **PREMLATA JHANWAR/ SURESH CHANDRA JHANWAR**

PUBLIC ANNOUNCEMENT - SALE NOTICE UNDER IBC, 2016
ASHAPURA INTIMATES FASHION LIMITED (IN LIQUIDATION)
Reg Office: SHOP NO 3-4 GROUND FLOOR, PACIFIC PLAZA PLOT NO 507 TPS IV OFF B. S. ROAD MAHIM DIVISION DADAR-W MUMBAI MH 400028 IN
CIN : L17299MH2006PLC163133

Pursuant to Regulation 32 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, Public Announcement is hereby made inviting for the Expression of Interest from prospective bidders for the purpose of submission of bid in respect of auction sale of Ashapura Intimates Fashion Limited (In Liquidation).

The qualified bidders who meet the Eligibility Criteria can participate in the E-Auction, by bidding for not less than the Reserve Price as mentioned below and subject to the terms of the E-auction Process Information Document.

(Amount in Rs.)

Description of Assets	Reserve Price	EMD	Incremental Value
Asset Category 1 : NSE & BSE Listed Company as a whole on "as is where is basis"	26,62,85,000	2,66,28,500	5,00,000
Asset category 2 : Land and Building at Pacific Plaza, Garage Galli, Dadar (West) 400028 on as is where is basis: Unit No. 1, Ground Flr, Pacific Plaza - 255 sq ft. (Carpet 212.50 sq ft) **Unit No. 3,** Ground Flr, Pacific Plaza - 255 sq ft. (Carpet 212.50 sq ft) **Unit No. 4,** Ground Flr, Pacific Plaza - 259 sq ft. (Carpet 216 sq ft)	4,25,78,050	42,58,000	1,00,000
Asset category 3 : Land and Building at 'Krishna Complex' Harihar Compound, Survey no. 113/2 of Village Dapode, Bhiwandi on as is where is basis **Gala Nos. D5/ 107** on the 1st floor **- 2700 sq ft.**	48,75,300	4,88,000	50,000
Asset category 4 : Land and Building at 'Krishna Complex' Harihar Compound, Survey no. 113/2 of Village Dapode, Bhiwandi on as is where is basis Gala Nos. D6/ 101 TO 109 on the 1st floor - 24,750 sq ft. Gala Nos. D6/ 110 on the 1st floor - 2701 sq ft. Gala Nos. D6/ 111 on the 1st floor - 2550 sq ft Total Area : 30,001 sq ft	5,41,71,000	54,17,500	1,50,000
Asset category 5 : Land and Building at 'Krishna Complex' Harihar Compound, Survey no. 113/2 of Village Dapode, Bhiwandi on as is where is basis Gala Nos. D6/ 201 TO 209 on the 2nd floor - 24,750 sq ft. Gala Nos. D6/ 210 on the 2nd floor, totally admeasuring about 2,701 sq ft. Gala Nos. D6/ 211 on the 2nd floor - 2,550 sq ft. Total Area : 30,001 sq ft	5,13,19,800	51,32,000	1,50,000
Asset category 6 : Land and Building at 'Krishna Complex' Harihar Compound, Survey no. 113/2 of Village Dapode, Bhiwandi on as is where is basis **Gala Nos. D6/ 101 TO 109** on the 1st floor - 24,750 sq ft. **Gala Nos. D6/ 110** on the 1st floor - 2701 sq ft. **Gala Nos. D6/ 111** on the 1st floor - 2550 sq ft **Gala Nos. D6/ 201 TO 209** on the 2nd floor - 24,750 sq ft. **Gala Nos. D6/ 210** on the 2nd floor, totally admeasuring about 2,701 sq ft. **Gala Nos. D6/ 211** on the 2nd floor - 2,550 sq ft. **Gala Nos. D5/ 107** on the 1st floor - 2700 sq ft. **Total Area : 62,702 sq ft**	10,72,80,000	1,07,28,000	5,00,000
Asset Category 7 : Land and Building at 'Mauli Krupa' S. No. 79/3/1, Village Dapode, Taluka Bhiwandi, Dist, Thane, on as is where is basis **Total Area : 7,779 sq ft (built up)**	2,24,51,760	22,45,200	1,50,000
Asset Category 8 : Plant and Machinery on as is where is basis	1,30,42,800	13,05,000	2,00,000
Asset Category 9 : Financial Assets (Brand) on as is where is basis	8,12,63,700	81,26,400	2,00,000

It is informed that the E-auction shall be scheduled on **16th August, 2024 between 2:00 PM to 5.00 PM with an unlimited extension of 5 minutes.** All communication to be addressed to (**liquidation.ashapura@gmail.com**)
Please drop a mail at (**liquidation.ashapura@gmail.com**) for details about the auction.

Sd/-
Bhavesh Rathod
Liquidator of Ashapura Intimates Fashion Limited
Registration No.: IBBI/IPA-001/IP-P01200/2018-19/119103
liquidation.ashapura@gmail.com
Contact No : 9004478811/ 9359139080

Place: Mumbai
Date: 19/07/2024

NORTON **GRINDWELL NORTON LTD.**

SAINT-GOBAIN

Regd. Office: Leela Business Park, 5th Level, Andheri-Kurla Road, Marol, Andheri (E), Mumbai 400 059.
Tel: 022-40212121, Fax: 022-40212102, Email: sharecmpt.gno@saint-gobain.com,
Website: www.grindwellnorton.co.in, CIN - L26593MH1950PLC008163

Extract of Unaudited Consolidated Financial Results for the Quarter ended June 30, 2024

(Rs. in Lakhs)

Sr. No.	Particulars	Quarter ended 30-06-2024 (Unaudited)	Quarter ended 30-06-2023 (Unaudited)	Year ended 31-03-2024 (Audited)
1	Total Income	**72,137**	68,295	**2,75,508**
2	Net Profit / (Loss) after tax	**9,337**	9,688	**38,396**
3	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	**9,337**	9,653	**40,880**
4	Paid up Equity Share Capital (Face Value Rs. 5/- each)	**5,536**	5,536	**5,536**
5	Basic & Diluted Earnings per share (before extraordinary items) (of Rs. 5/- each) (not annualised)	**8.42**	8.76	**34.65**
6	Basic & Diluted Earnings per share (after extraordinary items) (of Rs. 5/- each) (not annualised)	**8.42**	8.76	**34.65**

Key numbers of Unaudited Standalone Financial Results of the Company for the Quarter ended June 30, 2024 are as under:

(Rs. in Lakhs)

Sr. No.	Particulars	Quarter ended 30-06-2024 (Unaudited)	Quarter ended 30-06-2023 (Unaudited)	Year ended 31-03-2024 (Audited)
1	Total Income	**70,671**	67,469	**2,71,999**
2	Profit before tax	**12,320**	13,006	**50,483**
3	Net Profit for the period	**9,191**	9,710	**38,072**

Notes:

1. The above is an extract of the detailed format of Quarterly Financial Results for the Quarter ended June 30, 2024, prepared and published with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended. The consolidated financial results have been subject to a Limited Review by the statutory auditor of Grindwell Norton Limited ("the Parent Company", "the Company"). The full format of the Quarterly Financial Results is available on the Stock Exchange websites viz. www.bseindia.com and www.nseindia.com and on the Company's website www.grindwellnorton.co.in
2. The above financial results were reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on July 18, 2024.
3. The above Consolidated Financial Results have been prepared in accordance with Ind AS 110 – 'Consolidated Financial Statements'. The Consolidated Financial Results consist of the results of the Parent Company, its Subsidiary, namely Saint Gobain Ceramic Materials Bhutan Private Limited, Joint Venture entities - SG Shinagawa Refractories India Private Limited (upto November 30, 2023) and Advanced Synthetic Minerals Private Limited (from January 24, 2024) and its Associate - Cleanwin Energy Three LLP. As per the current contractual terms, the Company is not entitled for any share of Profit/(Loss) in its Associate - Cleanwin Energy Three LLP. The unaudited consolidated financial results of the Subsidiary and the Joint Venture entities, duly certified by the Management, have been considered whilst preparing these consolidated financial results.
4. The Company had executed a Share Sale and Purchase Agreement with Shinagawa Refractories Co. Ltd. (Japan), and SG Shinagawa Refractories India Private Limited for the sale of 49% of its equity stake held in SG Shinagawa Refractories India Private Limited on October 26, 2023, for a consideration of ₹ 807 lakhs. The closing transfer procedures have been completed on November 30, 2023. The Company has accounted for the loss on sale of investment of ₹ 35 Lakhs as an exceptional item in the consolidated financial results.

For **GRINDWELL NORTON LIMITED**

Mumbai
July 18, 2024

B. Santhanam
Managing Director
Director Identification No. 00494806

SELLWIN TRADERS LTD
CIN : L51909WB1980PLC033018
Regd. Office :126/B Old China Bazar Street Kolkata 700001
Corporate Office: 302, Priviera, Nehrunagar Circle, Ahmedabad-380015 (Gujarat) India
Telephone : 033 2231 3974, E-mail : selltl_1980@yahoo.co.in, Website : www.sellwinindia.com

STATEMENT OF CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2024.

(Rs. in Lakhs)

PARTICULARS	Quarter ended June 30,2024 (Unaudited)	Quarter ended March 31, 2024 (Unaudited)	Quarter ended June 30, 2023 (Unaudited)	Year Ended March 31, 2024 (Audited)
Total Income from operations (net)	1663.640	2911.930	1002.870	6173.010
Net Profit / (Loss) from ordinary activities before tax	89.400	42.410	45.770	122.560
Net Profit / (Loss) for the period after tax (after Extraordinary items)	70.010	35.340	34.320	96.160
Equity Share Capital	2026.000	820.000	820.000	820.000
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of Previous year)	0.000	0.000	0.000	1923.060
Earnings Per Share (before extraordinary items) (of Rs. 10/- each)				
Basic :	0.350	0.430	0.420	1.170
Diluted :	0.350	0.430	0.420	1.170
Earnings Per Share "(after extraordinary items) (of Rs. 10/- each)				
Basic :	0.350	0.430	0.420	1.170
Diluted :	0.350	0.430	0.420	1.170

NOTE :
The above is an extract of the detailed format of Financial Results for the Quarter ended 30.06.2024 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results for the Quarter ended 30.06.2024 is available on the Stock Exchange websites.
Company's website : http://sellwinindia.com/invst.html
BSE Limited : www.bseindia.com

NOTES :
1) The said financial results were reviewed by the Audit Committee and were thereafter approved by the Board of Directors of the Company at their respective meetings held on 18th July, 2024.
2) In accordance with the requirements under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Statutory Auditors have performed an Audit of the financial results of Sellwin Traders Limited for the quarter ended 30th June, 2024. There are no qualifications in the Limited Review Report issued for the said period.

STATEMENT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2024.

(Rs. in Lakhs)

PARTICULARS	Quarter ended June 30,2024 (Unaudited)	Quarter ended March 31, 2024 (Unaudited)	Quarter ended June 30, 2023 (Unaudited)	Year Ended March 31, 2024 (Audited)
Total Income from operations (net)	1076.910	1552.530	1002.870	3995.970
Net Profit / (Loss) from ordinary activities before tax	79.000	34.260	45.770	110.680
Net Profit / (Loss) for the period after tax (after Extraordinary items)	61.630	28.710	34.320	85.800
Equity Share Capital	2026.000	820.000	820.000	820.000
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of Previous year)	0.000	0.000	0.000	1913.410
Earnings Per Share (before extraordinary items) (of Rs. 10/- each)				
Basic :	0.300	0.350	0.420	1.050
Diluted :	0.300	0.350	0.420	1.050
Earnings Per Share (after extraordinary items) (of Rs. 10/- each)				
Basic :	0.300	0.350	0.420	1.050
Diluted :	0.300	0.350	0.420	1.050

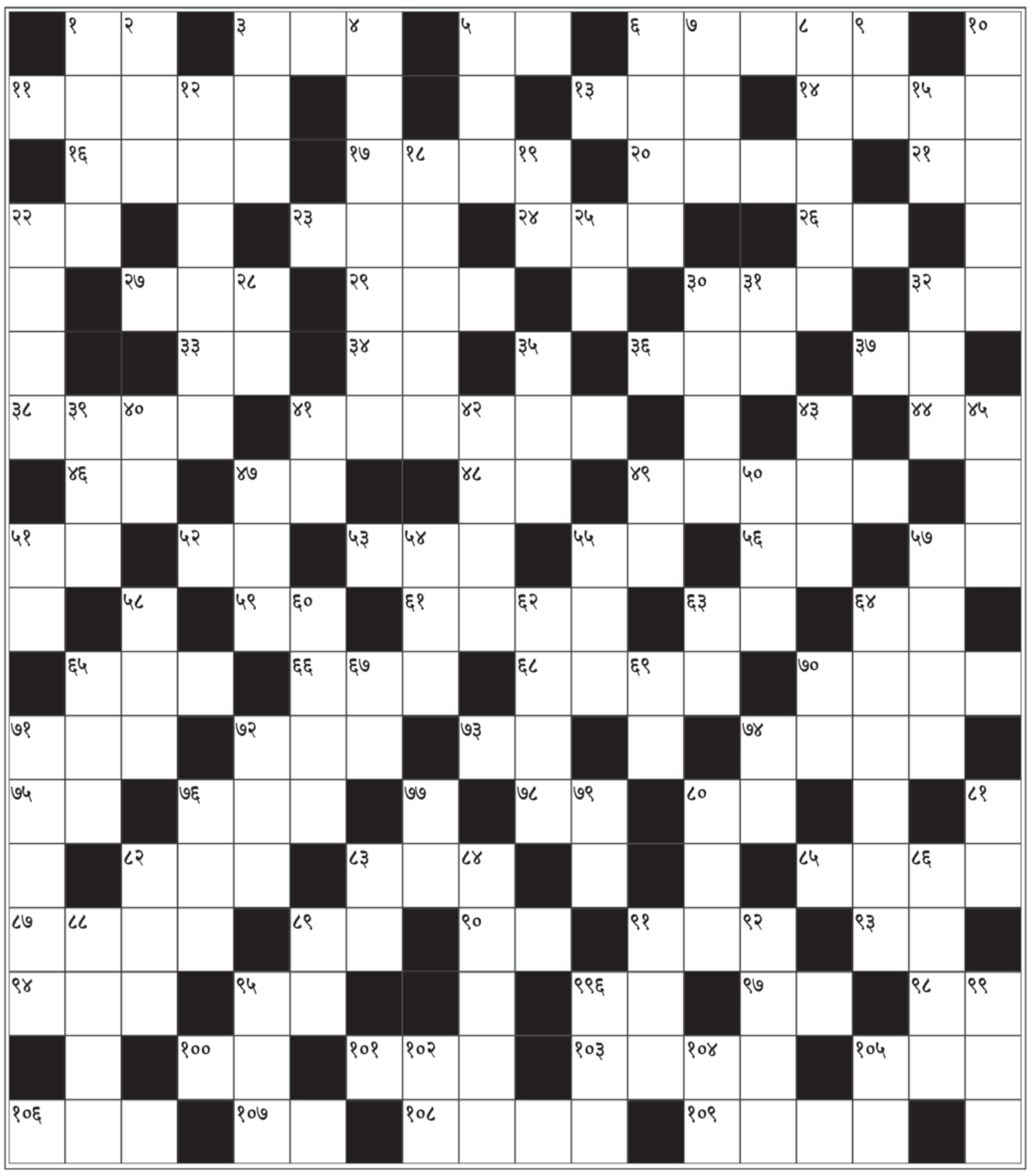
NOTE :
The above is an extract of the detailed format of Financial Results for the Quarter ended 30.06.2024 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results for the Quarter ended 30.06.2024 is available on the Stock Exchange websites.
Company's website : http://sellwinindia.com/invst.html
BSE Limited : www.bseindia.com

NOTES :
1) The said financial results were reviewed by the Audit Committee and were thereafter approved by the Board of Directors of the Company at their respective meetings held on 18th July, 2024.
2) In accordance with the requirements under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Statutory Auditors have performed an Audit of the financial results of Sellwin Traders Limited for the quarter ended 30th June, 2024. There are no qualifications in the Limited Review Report issued for the said period.

For and on behalf of the Board of
SELLWIN TRADERS LIMITED
Sd/-
Monil N Vora
DIN : 09627136
Director

Place : Ahmedabad
Date : 18.07.2024

नवाकाळ शब्दकोडे-९६१



आडवे शब्द –

१. आभाळ ३. धूर्त, चुणचुणीत ५. शिकारीचा पवित्रा ६. निरंतर, सतत ११. उगाच वाढवलेले महत्त्व १३. अध:पात झालेला १४. वाईट मार्ग १६. रात्री झोप न घेणे १७. श्रीकृष्णाचा मोठा भाऊ २०. विपुलता २१. मोठी नदी २२. ठाऊक २३. परिचय २४. फुलांचा झुबका २६. दिवस २७. कज्जा २९. मेघ ३०. समाविष्ट, सहभागी ३२. कपाळाची जखम ३३. लिहून/सह्या करून ठेवलेला ३४. तंतूवाद्य वाजवताना नखावर लावण्याचे आवरण ३६. शिवरात्रीचे फळ ३७. सळई ३८. जिनसांची यादी ४१. ओढवून घेतलेले संकट ४४. रेषा ४६. मदनाची स्त्री ४७. म्हातारा ४८. छत ४९. वारेमाप ५१. दसऱ्याला येणारी फुले ५२. रुष्टता, नाराजी ५३. श्रीकृष्णाची जन्मदात्री ५५. मिश्रण, खिचडी ५६. नवरत्नांपैकी प्रमुख ५७. आगमन ५९. ऐश्वर्य ६१. मारुती ६३. माळ ६४. देवांची घोडागाडी ६५. नौका, बोट ६६. सूर्य ६८. जाड दोर ७०. अप्रिय चव ७१. त्वरा ७२. बेलगाम ७३. पाय ७४. कष्टमय ७५. शाहिराचे चर्मवाद्य ७६. पीराचा उत्सव, उरूस ७८. चाल ८०. केस ८२. परीट ८३. तऱ्हा ८५. झुंबड ८७. पोरवय ८९. सत्याचा अंश ९०. कानाची खालची बाजू ९१. सळईवर भाजलेला खमंग लुसलुशीत पदार्थ ९३. बूड ९४. कृतक ९५. सूर्य ९६. दडपण ९७. स्त्री ९८. संवत्सर १००. आदर १०१. निष्ठावंत १०३. वेगात १०५. दिनांक १०६. स्त्रीचे हस्तभूषण १०७. फळांची टोपली १०८. अवनती १०९. पांथस्थ

उभे शब्द – १. नुकतेच जन्मलेले २. फोडणी दिलेले जाड मुरमुरे ३. पाय ४. सनसनाटी ५. धाक ६. भरमसाटपणा, कडेलोट, कहर ७. समान पातळी, भूमितीतील एक भाग ८. धीर सुटलेला ९. अंधःकार १०. वाटाड्या, वाट दाखवणारा १२. माखलेला, खराब झालेला १५. मोठेपणा १८. घासूनपुसून स्वच्छ १९. छान २२. आपेगावचे संत २५. कलंक २८. तुरीसारखी एक डाळ ३०. धनको ३१. लवण ३२. नारळातील मगज ३५. निरागस ३९. शेळीचे पिल्लू ४०. मृत्तिका ४१. घायाळ ४२. करणी करणारी ४३. मोराचा देखणा अवयव ४५. खानदान ४७. बारातील दुसरी रास ४९. सज्जन ५०. बाई ५१. ध्वज ५४. वाहून नेणे ५५. हळवा, व्याकूळ ५७. इथपर्यंत ५८. मारेकरी ६०. मागचे दिवस ६२. रावणाची बायको ६३. नारळ ६४. निराशावादी ६५. हुक्की, लहर ६७. बैठ्या खेळाचा मांडलेला डाव ९६. निर्धन ७०. बाजू ७१. क्लिष्ट व जड भाषेतला मजकूर ७२. गणपतीचा नैवेद्य ७४. ढिगारा ७६. धृतराष्ट्राला युद्धाच्या बातम्या सांगणारा ७७. रागावलेला ७९. कयास ८०. ज्वारीची वाळलेली ताटे ८१. पडसे ८२. गोळा ८३. रुग्णासाठी खाण्यापिण्याचे नियम ८४. तपासणी करणारा ८६. स्त्रियांचा एक कंठालंकार ८८. डळमळीतपणा ८९. काया ९१. थडगे ९२. नकली ९५. निष्पाप ९६. मोठी सुई ९९. नट्टापट्टा १०२. मराठी अकरावा महिना १०४. मदतीसाठी देवाला मारलेली हाक १०५. होडके •

नवाकाळ कोडे क्रमांक ९६० चे उत्तर

आडवे शब्द : १. सापळा २. सुलभ ५. झुला ६. मासा ८. अदालत ११. दर्या १२. कट १३. स्मरण १५. वैषम्य १६. टवका १७. यथावकाश २०. हाकामारी २२. वाकळ २४. कीर्द २६. रोटी २७. कपाट २९. वादळ ३१. शहाळे ३३. पालक ३४. खवखव ३६. परिचारिका ४०. शेव ४१. कसब ४४. झरा ४५. बटीक ४७. नकलाकार ४९. समाधान ५१. आव ५२. पिठा ५३. मदार ५५. नर ५६. झटणे ५७. तबेला ५९. कॅरम ६१. रीम ६२. जाणीव ६४. बैल ६५. नीज ६७. लहानपण ७०. लसूण ७२. सुशील ७४. रीघ ७६. वाघ ७७. टुकार ७८. त्रपा ७९. करवत ८१. नमन ८४. सत्वर ८६. लागण ८७. उपानह ८८. मृणाल ९०. वहीम ९१. चरक ९३. देवव्रत ९६. खर ९८. आय ९९. गज १०१. ठक १०३. अवगत १०४. दिलासा १०५. मस्करी १०६. अपुरा १०७. नभ १०८. दार १०९. सबुरी ११०. तलम ११३. पिनाक ११६. आमटी ११७. टोळी ११८. घाबरट ११९. शरमिंदा

उभे शब्द : १. साद २. पर्याय ३. सुटका ४. भस्म ५. झुणका ६. माष ७. साम्यवाद ८. अटळ ९. दाव १०. लकाकी १२. कवटी १४. रहाट १५. वैरी १८. थारोळे १९. शकल २१. मार्दव २३. कळप २५. वंश २८. पाककला २९. वाव ३०. वेचा ३२. हातोटी ३३. पावन ३४. खबरदारी ३५. खलास ३७. रिपू ३८. रिझवणे ३९. कारा ४२. सकाम ४३. अंधार ४५. बहुत ४६. कपिला ४८. कठोर ५०. मानधन ५१. आटवल ५४. रमल ५६. झणी ५८. बेतशीर ५९. कॅलरी ६०. मनी ६२. जाणकार ६३. गोणपाट ६६. जवान ६८. हाळी ६९. पटुत्व ७१. सूत्र ७२. सुकर ७३. लवलाही ७५. घन ८०. तगमग ८२. मसूर ८३. कपास ८४. सहदेव ८५. मेणा ८८. मृत ८९. लखलाभ ९०. वयस्कर ९२. कठपुतळी ६४. वगर ९५. व्रत ९७. रसा ९८. आमदार १००. जडीबुटी १०२. कराल १०३. अज्ञ १०४. दिनकर १०९. सम १११. मघा ११२. क्षौर ११४. नाश ११५. निंदा

दुकान मालक, नोकरांची नावे फलकावर लावा! योगींचा फतवा

पान १ वरून

त्यानुसारच हा फतवा निघाला आहे. फलकावर मुस्लीम नाव पाहिले तर तिथे कावड यात्रेतील भक्त जाणार नाहीत हाच या फतव्यामागचा हेतू आहे, असा आरोप एमआयएमचे नेते असऊद्दीन ओवेसी यांनी केला आहे. ते आपल्या ट्वीटमध्ये म्हणाले की, मुसलमानांच्या दुकानांवर बहिष्कार टाकण्यासाठीच हे पाऊल उचलण्यात आले आहे. दक्षिण आफ्रिकेत रंगभेद असतो तसाच हा प्रकार आहे. हिटलरच्या काळात अशा प्रकारांना जूडेन बॉयकॉट असे म्हटले जायचे. काँग्रेसचे प्रवक्ते पवन खेरा यांनी म्हटले की, कट्टरपणाचा हा नवीन अतिरेक आहे. तृणमूलच्या महुआ यांनीही या फतव्यावर जोरदार टीका केलेली आहे. दोन धर्मात राग आणि द्वेष पसरवण्याचा हा प्रकार असल्याचे त्यांनी म्हटले आहे. हा फतवा काढल्यानंतर मुझफ्फरनगरमध्ये मोठ्या दुकानांपासून फेरीवाल्यांच्या हातगाडीवर मालकाचे आणि कर्मचाऱ्याचे नाव झळकू लागले आहे. 'आरीफ फल', निसार फल अशा पाट्या हातगाडीवर आंबे विकणाऱ्यांनी लावल्या आहेत. हा वाद उफाळल्यानंतर मानवाधिकार आयोग काय निर्णय घेते याकडे सर्वांचे लक्ष लागले आहे. आतापर्यंत कावड यात्रेच्या मार्गावर असलेली मांस आणि मद्य विक्रीची दुकाने कावड यात्रेवेळी बंद ठेवली जायची. मात्र यंदाच हा नवीन फतवा काढण्यात आला आहे. लोकसभा निवडणुकीवेळी उत्तर प्रदेशच्या योगी सरकारने याच भेद निर्माण करण्याच्या भूमिकेमुळे सपाटून मार खाल्ला. त्यानंतरही त्यांच्या भूमिकेत सुधारणा होत नाही. याबद्दल आश्चर्य व्यक्त केले जात आहे.

ब्रिटनची आता उलटी धाव सुरू

पान १ वरून

संसदेचे पहिले सत्र झाले. यावेळी परंपरेनुसार किंग चार्ल्स यांचे भाषण झाले. किंग चार्ल्स यांच्यासोबत त्यांच्या पत्नी राणी कॅमिलाही उपस्थित होत्या. चार्ल्स यांचे हे भाषण प्रथेप्रमाणे नव्याने सत्तेत आलेल्या मजूर पक्षाच्या ध्येय धोरणांची माहिती देणारे होते. या भाषणात पंतप्रधान किर स्टार्मर यांच्या नवीन मार्गाचे सूतोवाच होते. यातील सर्वात महत्त्वाचा मुद्दा ब्रिटनमधील रेल्वेच्या खासगीकरणाचा होता. १९९० पर्यंत ब्रिटनमध्ये रेल्वे सरकारच्या अखत्यारित होती. त्यानंतर ब्रिटिश रेल्वेचे खासगीकरण करण्यात आले होते. तेव्हापासून रेल्वेचे संचालन खासगी कंपन्यांमार्फत केले जात आहे. मात्र, खासगी कंपन्यांची कामगिरी चांगली नव्हती. आर्थिकदृष्ट्याही हे फायद्याचे नसल्याचे लक्षात आल्याने रेल्वेचे पुन्हा सरकारीकरण करण्याची मागणी होत होती. ब्रिटनमधील सार्वत्रिक निवडणुकीपूर्वी मजूर पक्षाने देशातील रेल्वे जाळ्याचे पुन्हा सरकारीकरण करणार असल्याचे म्हटले होते. आता

मजूर पक्ष सत्तेवर आल्याने ज्या रेल्वे कंपन्यांची कंत्राटे संपतील, त्याचे नूतनीकरण न करता सरकार ती ताब्यात घेईल, असा निर्णय झाला. मजूर पक्ष रेल्वेमध्ये आतापर्यंतची सर्वात मोठी सुधारणा करील, असा मजूर पक्षाचा दावा आहे.

किंग चार्ल्स यांनी आपल्या भाषणात इतरही अनेक मुद्यांचा परामर्ष घेतला. ते म्हणाले की, देशात आर्थिक सुधारणेला महत्त्व दिले जाईल. उद्योग आणि कर्मचारी यांच्यात संतुलन साधून ब्रिटनचा आर्थिक विकास साधला जाणार आहे. यासाठी ४० नवे कायदे लागू करण्यात येणार आहेत. सुरक्षा, सर्वसमावेशकता आणि समान संधी या मूलभूत तत्त्वांवर हे सरकार काम करणार आहे. देशाच्या आर्थिक प्रगतीला सर्वोच्च प्राधान्य देण्यात येणार असून, गृहनिर्माण, रेल्वचे राष्ट्रीयकरण त्याचप्रमाणे देशातील नागरिकांचा जीवन स्तर उंचावण्याला सरकारचे सर्वोच्च प्राधान्य राहील. देशातील महागाई कमी करण्यावर भर देण्यात येणार आहे.

जीव्हीके ऊर्जा कंपनी दिवाळखोर

पान १ वरून

आयसीआयसीआय बँकेसह कर्ज देणाऱ्या काही बँकांना मिळाली. त्यानंतर त्यांनी लंडनच्या न्यायालयात शेअर विकण्यास मनाई अर्ज केला. लंडन न्यायालयामध्ये बँकांच्या बाजूने निकाल दिल्यावर कंपनीने शेअर विकणार नसल्याचे सांगितले होते. २०१७ मध्ये जीव्हीके कोल डेव्हलपर्स कंपनीने अनुत्पादक मालमत्ता (एनपीए) जाहीर करत कर्जाची परतफेड करण्यास असमर्थता व्यक्त केली होती. २०२० मध्ये आयसीआयसीआय बँकेने १८,००० कोटी रुपयांच्या कर्ज परतफेडीची मागणी केली. त्यानंतर आयसीआयसीआय बँकेने कर्जवसुलीसाठी लवादाकडे याचिका दाखल केली होती. या याचिकेत आयसीआयसीआय बँकेव्यतिरिक्त बँक ऑफ बडोदा (रस अल खैमाह शाखा), बँक ऑफ इंडिया (लंडन शाखा), कॅनरा बँक (लंडन शाखा), इंडियन ओव्हरसीज बँक (लार्ज कॉर्पोरेट शाखा, भारत) आणि ॲक्सिस बँकेचाही समावेश होता.

आयसीआयसीआयचे प्रतिनिधित्व करणारे वकील के. विवेक रेड्डी यांनी दिवाळखोरीच्या कार्यवाहीच्या समर्थनार्थ देण्यासाठी मागील वर्षाच्या ऑक्टोबरमधील लंडन न्यायालयाच्या निकालाचा संदर्भ दिला. आता दिवाळखोर जीव्हीके इन्फ्रा आणि पॉवरवर या बीसी कायद्यांतर्गत कंपनीविरुद्ध थकबाकी वसुलीची प्रक्रिया पुढे नेली जाणार आहे.

ठाकरे गटाला पक्षनिधी स्वीकारण्यास परवानगी

पान १ वरून

घेतली आहे. या प्रकरणाचा निकाल अजून आलेला नाही. दरम्यान, शिवसेना (ठाकरे गटाला) देखील देणगी स्विकारण्याची परवानगी देण्यात येत आहे. लोकप्रतिनिधी कायदा, १९५१ च्या कलम २९-बी आणि कलम २९ -सी नुसार 'सरकारी कंपनी' व्यतिरिक्त इतर कोणत्याही व्यक्ती किंवा कंपनीने किंवा खासगी कंपनीने दिलेली देणगी आणि योगदान स्वईच्छेने स्वीकारू शकतात. हे अधिकृत असेल, असे केंद्रीय निवडणूक आयोगाने म्हटले आहे. मागील आठवड्यात राष्ट्रवादी काँग्रेस शरदचंद्र पवार पक्षाला निधी स्वीकारण्याबाबत केंद्रीय निवडणूक आयोगाने परवानगी दिली होती.

२० जुलैपासून १७ दिवस अन्न-पाणी न घेता उपोषण

फडणवीसांचे विश्वासू आमदार मनोज जरांगे-पाटलांच्या भेटीला

मराठा आरक्षणासाठी २० जुलैपासून आमरण उपोषणास बसणारे मराठा आरक्षण आंदोलक मनोज जरांगे-पाटील यांची आज उपमुख्यमंत्री देवेंद्र फडणवीसांचे विश्वासू आणि बार्शी तालुक्याचे आमदार राजेंद्र राऊत यांनी भेट घेतली. मात्र या भेटीत कोणती चर्चा झाली हे उघड झालेले नाही. राजेंद्र राऊत यांच्यावर मनोज जरांगे यांनी काल टीका केली होती. त्यानंतर लगेचच आज राजेंद्र राऊत हे जरांगे पाटलांची भेट घेण्यासाठी आंतरवाली सराटीमध्ये दाखल झाले. त्यांच्यामध्ये एक तास चर्चा झाली. २० जुलैपासून जरांगे यांनी आमरण उपोषणाचा इशारा दिला होता. याच अनुषंगाने दोघांमध्ये बैठक झाल्याची राजकीय चर्चा झाली. जरांगे पाटलांचे गेल्या आमरण उपोषण सोडवण्यासाठी राजेंद्र राऊतांनी मध्यस्थी केली होती.

पान १ वरून

भाषेत त्यांना शिवीगाळ करत म्हणाले की, हे कोण बांडगुळ आहे? देवेंद्र फडणवीस यांचे तू पाय चाट, त्यांचा थुका चाट. मी तुझ्याबद्दल आणि तुमच्या कुटुंबाबद्दल काही बोललो का? तू आपल्या औकातीत राहा. तू माझ्या नादी लागू नको. तू किती पैसेवाला आणि भ्रष्टाचारी आहे. तुम्ही मोठे लोक आहात म्हणून आमच्या जातीचे भूषण होता. पण तुम्ही नालायक निघाले आहात. आमच्या गोर-गरीब मराठ्यांमध्ये ढवळाढवळ करू नको. तुला महागात पडेल.

एमएमआरडीए MMRDA
मुंबई महानगर प्रदेश विकास प्राधिकरण
(महाराष्ट्र शासन अंगिकृत)
पाणी पुरवठा स्त्रोत व्यवस्थापन कक्ष, ५ वा मजला, जुनी इमारत, वांद्रे-कुर्ला संकुल, वांद्रे (पूर्व), मुंबई -४०० ०५१, दुरध्वनी क्र. ०२२-२६५९७४३६ /७४३८, फॅक्स - ०२२-२६५९११११२
ई-मेल : pawsrm@mailmmrda.maharashtra.gov.in / ajinkya.kenekar@mailmmrda.maharashtra.gov.in
वेबसाईट : https://mmrda.maharashtra.gov.in

ई- निविदा सूचना

कामाचे स्वरूप : सुर्यानगर, वेती व कवडास येथील ३३/६.६ केव्ही उपकेंद्राकरीता व महावितरणाच्या ३३/११ केव्ही गंजाड उपकेंद्र ते सुर्यानगर, वेती व कवडास उपकेंद्र या गावापर्यंत असलेल्या ३३ केव्ही एक्सप्रेस फीडरसाठी वार्षिक (१ वर्षाकरीता) देखभाल व दुरुस्ती करार प्रदान करणे.

कामाची अंदाजित रक्कम (रु.)	कोऱ्या ई-निविदांची किंमत (रु.)	अनामत रक्कम (रु.)	ई-निविदा डाउनलोड करण्याचा कालावधी	
			पासून (तारीख/वेळ)	पर्यंत (तारीख/वेळ)
१,४५,२४,७८६/-	१,१८०/-	१,४५,२४८/-	१९/०७/२०२४ (१८:०० वा. पासून)	२९/०७/२०२४ (१२.०० वा.पर्यंत)

• निविदा स्विकारण्याची अंतिम तारीख : ०२/०८/२०२४ - (१२.०० वा. पर्यंत)
• कामाचा कालावधी : १ वर्ष (पावसाळ्यासहित)

टिप : ई-निविदा प्रपत्रे, शुध्दीपत्रक व इतर माहिती https//mahatenders.gov.in/nicgep/app या संकेत स्थळावरुन डाऊनलोड करता येईल. ई-निविदा संबंधीत सविस्तर माहिती आणि मदतीसाठी support-eproc@nic.in/mahatender@mailmmrda.maharashtra.gov.in च्या ई-मेल किंवा दूरध्वनी क्र.०१२०-४००१००५/००२, ०२२-२६५९७४४५ वर संपर्क साधावा. संबंधित ई-निविदा कामाबाबतच्या अतिरिक्त माहितीस्तव श्री. म. रा. यावलकर, कार्यकारी अभियंता यांच्याशी दूरध्वनी कार्यालयीन वेळेत क्र.०२२-२६५९७४३६ / ७४३८ वर संपर्क साधावा.

तारीख : १९/०७/२०२४, स्थळ : वांद्रे, (पुर्व) मुंबई
क्र. अवि/पापुस्त्रोव्यक/ ३३ KV विद्यूत पुरवठा/ २०२४-२५

सही/-
कार्यकारी अभियंता (विद्युत)
पा.पु.स्त्रो. व्य.क.
Fulrani

फॉर्म ए
जाहीर उद्घोषणा
(भारतीय नादारी आणि दिवाळखोरीपणा मंडळ (कॉर्पोरेट व्यक्तींकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)

परफेक्ट इन्फ्राइंजिनियर्स लिमिटेडच्या धनकोंचे लक्ष वेधण्याकरिता

संबंधित तपशील		
१.	कॉर्पोरेट कर्जदाराचे नाव	परफेक्ट इन्फ्राइंजिनियर्स लिमिटेड
२.	कॉर्पोरेट कर्जदाराच्या स्थापनेचा दिनांक	१६ मे, १९९६
३.	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना/नोंदणीकरण झाले	आरओसी - मुंबई, महाराष्ट्र
४.	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्रमांक/मर्यादित दायित्व ओळखपत्र क्र.	L29190MH1996PLC099583
५.	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	नोंदणीकृत पत्ताः आर-६३७, टीटीसी इंडस्ट्रियल एरिया, एमआयडीसी, टी.बी. रोड, रबाळे, नवी मुंबई, ठाणे - ४००७०८. जेथे लेखा पुस्तिका सांभाळण्यात येतात तो पत्ताः १६८, भानुसाली चेंबर्स, संत तुकाराम मार्ग, मस्जिद पूर्व, मुंबई, महाराष्ट्र, भारत ४००००९.
६.	कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरू होण्याचा दिनांक	आदेशाचा दिनांक - १५ जुलै, २०२४ आदेश प्राप्त झाल्याचा दिनांक - १६ जुलै, २०२४
७.	दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा अंदाजित दिनांक	१२ जानेवारी, २०२५ (आदेश प्राप्त झाल्याच्या दिनांकापासून)
८.	अंतरिम ठराव व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	गौरांग छोटालाल शाह IBBI/IPA-002/IP-N00947/2019-2020/13002
९.	मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ईमेल	पत्ताः सदनिका २०४, ए विंग, राज वैभव १ सीएचएस, डहाणुकर वाडी, महावीर नगर, कांदिवली पश्चिम, मुंबई उपनगर, महाराष्ट्र - ४०००६७. ईमेल: fcsgaurang.shah@gmail.com
१०.	अंतरिम ठराव व्यावसायिकासह पत्रव्यवहाराकरिता वापरावयाचा पत्ता आणि ईमेल	पत्ताः १२२१, मेकर चेंबर V, नरिमन पॉईंट, मुंबई - ४०००२१. ईमेल: cirp.pil01@gmail.com
११.	दावे सादर करण्याचा अंतिम दिनांक	३० जुलै, २०२४ (आदेश प्राप्त झाल्याच्या दिनांकापासून)
१२.	अंतरिम ठराव व्यावसायिकाद्वारे निश्चित केल्यानुसार, कलम २१ च्या उप-कलम (६अ) च्या खंड (ब) अन्वये धनकोचे वर्ग, जर असल्यास.	आयआरपीकडे उपलब्ध माहितीनुसार लागू नाही
१३.	वर्गामध्ये धनकोचा प्राधिकृत प्रतिनिधी म्हणून काम करण्याकरिता ठरविण्यात आलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गामध्ये तीन नावे)	लागू नाही
१४.	(अ) संबंधित अर्ज आणि (ब) अधिकृत प्रतिनिधींचा तपशील उपलब्ध असेल:	वेबलिंक: https://ibbi.gov.in/en/home/downloads प्रत्यक्ष पत्ताः उपलब्ध नाही

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण यांनी **दि. १५ जुलै, २०२४** रोजी **परफेक्ट इन्फ्राइंजिनियर्स लिमिटेड**ची कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरु करण्याचे आदेश दिले आहेत. **(आदेश दि. १६ जुलै, २०२४ रोजी प्राप्त)**
परफेक्ट इन्फ्राइंजिनियर्स लिमिटेडच्या धनकोंना याद्वारे त्यांचे दावे पुराव्यासह **दि. ३० जुलै, २०२४** रोजी किंवा त्यापूर्वी अंतरिम ठराव व्यावसायिक यांच्याकडे नोंद क्र. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.
आर्थिक धनको यांनी दाव्याबाबतचे त्यांचे पुराव्यासहीत दावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात.
नोंद क्र. १२ समोर नमूद केल्यानुसार वर्गाशी संबंधित वित्तीय कर्जदाराने, फॉर्म सीएमधील वर्गाचे (लागू नाही) अधिकृत प्रतिनिधी म्हणून काम पाहण्याकरिता नोंद क्र. १३ समोर नमूद तीन दिवाळखोरी व्यावसायिकांमधून अधिकृत प्रतिनिधी म्हणून त्यांची पसंती नमूद करावी.
दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

सही/-
दिनांक: १९ जुलै, २०२४
ठिकाण: मुंबई
गौरांग छोटालाल शाह
अंतरिम ठराव व्यावसायिक
नोंद. क्र. IBBI/IPA-002/IP-N00947/2019-2020/13002
एएफए: AA2/13002/02/300625/203281 वैधता ३०.०६.२०२५ पर्यंत

नीटबाबत युक्तिवाद सुरूच

पान १ वरून

जाहीर करण्यात आला. कारण त्या दिवशी लोकसभा निवडणुकीचा निकाल असल्याने परीक्षेतील घोटाळ्याकडे लक्ष जाणार नाही, असे परीक्षा घेणाऱ्यांना वाटले होते. फक्त काही लाख मुलांना घोटाळ्याचा फटका बसला. असे विभाजन करता येणार नाही. कारण सर्वांच्या रँकींग आणि पर्सेंटाईलवर त्याचा परिणाम झाला आहे . नीट परीक्षेत पहिल्या १०० रँकमध्ये येणाऱ्या विद्यार्थ्यांच्या संख्येत यंदा ४०० टक्के इतकी प्रचंड वाढ झाली आहे. एकाच केंद्रावरील १०० पैकी ६१ विद्यार्थ्यांना सारखे गुण मिळाले आहेत. २०२२ साली ३५० जणांना ६०० पेक्षा अधिक गुण मिळाले होते. ती संख्या यावर्षी एकदम २३२१ इतकी झाली आहे. हे सर्व स्पष्ट करते की, यावेळच्या नीट परीक्षेत घोटाळा झाला आहे. आजही न्यायालयाने निर्णय दिला नसून उद्या सुनावणी सुरू राहील. दरम्यान, याप्रकरणी आज बिहारमधून पाटणा एम्सच्या चार डॉक्टरांना अटक करण्यात आली.

PUBLIC NOTICE

IN THE FAMILY COURT AT BANDRA, MUMBAI
COURT ROOM NO. 04
PETITION NO. A-3741/2022

MR. ANKITA VISHAL MANDAVKAR ....PETITIONER
V/S.
MR. VISHAL CHANDRAKANT MANDAVKAR ....RESPONDENT

It is more respectfully submitted on behalf of the Applicant.
1) That in the above said matter the petitioner has filed divorce petition against the Respondant, whereas the last known address of the Respondent is Room No. 81/82, 316, Swadeshi Market, 02nd Floor, Kalbadevi Road, Mumbai - 400002 and the several notices has been sent on that address but all returned with remarks "person not residing at given addresses"
2) Therefore, the Petitioner preferred this issuance of public notice in news paper with oral directions of this Hon'ble Court. So, the Respondant may come forward after receipt of this notice and appear before the court if he preferred to proceed with the matter, otherwise the Petition may proceed exparte from the next date. The next date of the hearing is 05/10/2024, but the Respondant has to approach the court within 15 days from receipt of the notice. Kindly take note of this notice.

Place: Mumbai
Date : 19/07/2024

Sd/-
Ganesh B. Shinde
(Adv. for Petitioner)
BYP

मुंबई झोपडपट्टी सुधार मंडळ
महाराष्ट्र गृहनिर्माण व क्षेत्रविकास प्राधिकरणाचे घटक मंडळ
म्हाडा MHADA

ई-निविदा सुचना

कार्यकारी अभियंता (पश्चिम) विभाग, मुंबई झोपडपट्टी सुधार मंडळ (महाराष्ट्र गृहनिर्माण व क्षेत्रविकास प्राधिकरणाचा घटक) खोली क्र. ५३७, चौथा मजला, गृहनिर्माण भवन, वांद्रे (पूर्व), मुंबई - ४०० ०५१ (दूरध्वनी क्र. ०२२ ६६४०५४३२) हे महाराष्ट्र गृहनिर्माण व क्षेत्रविकास प्राधिकरणाकडे / सार्वजनिक बांधकाम विभाग, महाराष्ट्र शासन/सीपीडब्ल्यूडी/एमईएस/मुंबई महानगरपालिका / सिडको/ रेल्वे/ बीपीटी/एमआयडीसी /एम.जे.पी. यांचेकडे नोंदणीकृत ठेकेदाराकडून एकूण ८ कामांकरीता बी-१ (Percantage Rate) नमुन्यातील ई-निविदा प्रणालीद्वारे (ऑनलाईन) निविदा मागवित आहेत. निविदा कागदपत्र शासनाच्या संकेत स्थळावर **http://mahatenders.gov.in,** उपलब्ध असतील. सदर निविदेचे वेळापत्रक खालीलप्रमाणे आहे.

अ.क्र.	टप्पा	कालावधी	अ.क्र.	टप्पा	कालावधी
१	निविदा विक्री सुरू	१९/०७/२०२४ सकाळी १०.३० वाजता	२	निविदा विक्री बंद	२६/०७/२०२४ सायंकाळी ६.१५ वाजता
३	तांत्रिक बोली उघडण्याचा दिनांक	२९/०७/२०२४ सकाळी १०.३० नंतर	४	आर्थिक बोली उघडण्याचा दिनांक	३१/०७/२०२४ सकाळी १०:३० नंतर

सक्षम प्राधिकारी यांनी एक किंवा सर्व निविदा कोणतेही कारण न देता नाकारण्याचा अधिकार राखून ठेवला आहे. अट असलेली निविदा स्विकारली जाणार नाही.
टीप : १. विस्तृत ई-निविदा सूचना उपरोक्त संकेतस्थळावर उपलब्ध असेल.
टीप : २. निविदा सुचनेबाबत शुध्दिपत्रक / बदल असल्यास फक्त संकेतस्थळावर प्रकाशित केले जातील.

सही/-
कार्यकारी अभियंता (प).
मुं.झो. सु.मंडळ, मुंबई
CPRO/A/496
म्हाडा - गृहनिर्माण क्षेत्रातील देशातील अग्रगण्य संस्था